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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

O.A. No. 445 of 2012

Order dated 11<sup>th</sup> June, 2012.

C O R A M

THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)

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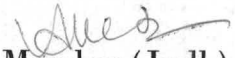
Heard Mr. ~~D~~S.K.Ojha, Learned Counsel appearing for  
the Applicant and Mr. L.Jena, Learned ASC appearing for the  
Respondents and perused the materials placed on record.

It has been contended by Mr. Ojha, Learned Counsel  
for the Applicant that after the orders at Annexure-A/1 & A/4 and  
despite representation at Annexure-A/5 the applicant has not been  
given any posting order for which he has been deprived of getting  
his livelihood. Hence he has prayed to direct the Respondents to  
give him posting forthwith so that he can earn means of sustenance  
during these hard days. Mr. Jena, Learned ASC submitted that he  
has no instruction on the allegations made by the Applicant in this  
OA. Be that as it may, since the representation of the applicant at  
Annexure-A/5 is pending consideration before the Respondent  
No.3 and according to the Applicant's Counsel he is the competent  
authority to give the applicant posting immediately, without  
entering to the merit of the matter this OA is disposed of at this  
admission stage with direction to the Respondent No.3 to consider  
the pending representation of the applicant at Annexure-A/5

6/6/12

keeping in mind the order at Annexure-A/1 & A/4 and communicate the decision to the applicant in a well reasoned order within a period of four weeks.

Copy of this order along with OA be sent to the Respondent No.3 for compliance and free copy of this order be given to Learned Counsel for both sides as per rules.

  
Member (Judl.)